

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
**ORDER SHEET**

O.A / MA / RA / CP NO. 1507 OF 2005

Applicant/s Km. Ch. Chaudhary Respdts. VOF 8 Or.

Advocate for Applicant/s Sri R.P. Singh Advocate for Respondent/s Sol. P. S. Sharma

Notes of the Registry	Orders of the Tribunal	Sheet No.
	<p>01.09.2010 <u>HON'BLE MR. JUSTICE SHIV CHARAN SHARMA, J.M.</u> <u>HON'BLE MRS. MANJULIKA GAUTAM, A.M.</u></p> <p>We have heard Shri R.P. Singh Advocate for the applicant and Shri S.P. Sharma Advocate for the respondents on the correction application. Vide judgment dated 22.01.2010 OA No.1507/05 was decided. The impugned order was quashed and set aside and further direction was given by the Tribunal. This order was passed by the Bench comprising of Hon'ble Mr. Justice A.K. Yog, J.M. and Hon'ble Mr. S.N. Shukla, Member-A. Although only Hon'ble Mr. S.N. Shukla Member-A is present in the Bench whereas Justice Shri S.K. Yog, Member-J is no more Member of this Bench. Although we can pass the order for listing before the Bench comprising Hon'ble Mr. Shri S.N. Shukla Member-A also but learned counsel for the applicant argued that only typing/clerical mistake is sought to be corrected. Learned counsel for the applicant argued that in para No.4, 6 and 7 of the judgment wrong dates have been mentioned in the order. In para no.4 instead of 11.5.2009 it ought to have been 11.05.2005 and in para no.6 the date 11.11.2009 ought to have been 16.11.2004, similar is a case regarding the date of order mentioned in para no.7.</p>	OA No.1507/05

*Pradeep*

Contd. On Sheet No.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
**ORDER SHEET**

O.A/MA/BA/CP NO. 1807 OF 2005

Applicant/s Km. G. Chaudhary Respts. NOI & Or. *Amending A*

Advocate for Applicant/s Sri R. P. Singh Advocate for Respondent/s Smt. S. Sharma

Notes of the Registry	Orders of the Tribunal Sheet No.
	<p>Nothing substantial has been prayed to be modified or corrected as the prayer has been made for a formal correction of the case.</p> <p>We enquire from the learned counsel for the respondents about these mistakes. Learned counsel for the respondents also agreed that there is a mistake of the dates in the order and he has no objection in allowing the application. For the reasons mentioned above, the application for correction deserves to be allowed and the dates <del>are</del> ought to be corrected in the original judgment as prayed for. We have corrected the order. MA No.1391/10 is allowed.</p> <p><b>MA No.1244/10</b>-Learned counsel for the respondents stated that as copy of the order has not been served to him till date and moreover order has been corrected today. Hence the application rendered infructuous and the same may be dismissed accordingly. Hence application for extension of time is dismissed in view of the statement of the learned counsel for the respondents.</p> <p><i>M. J. Montam</i> AM</p> <p><i>J. M.</i> JM</p> <p>/ns/</p>

Contd. On Sheet No. \_\_\_\_\_